



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - III SECTION)**MINUTES OF THE NORMS COMMITTEE- III****MEETING No.** NC/3/MEET/May/202324/4**DATED:** 26/05/2023Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/May/202324/4 dated 26/05/2023 of Norms Committee - III for the year 2023-24 was held on 26/05/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	T SONGZALIAN, Deputy DGFT	DGFT(HQ)
2	UTTAM SARKAR, Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00005709AM23
RA File Number	052404000450 AM21
Licence No and Date	0511000017/null
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	2 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00006470AM23
RA File Number	052404000420 AM14
Licence No and Date	0510378413/05/02/2014
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	3 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00006437AM23
RA File Number	052404000073 AM16
Licence No and Date	0510394342/25/05/2015
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	4 / NC/3/MEET/May/202324/4
Case Status	Case Rejected

Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00005997AM23
RA File Number	039404000859 AM16
Licence No and Date	0310802380/09/02/2016
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its proper reply. Hence, the Committee decided to reject the case.	

Case No.	5 / NC/3/MEET/May/202324/4
Case Status	Case Rejected
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00005781AM23
RA File Number	039404000015 AM19
Licence No and Date	0310820585/23/04/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its proper reply. Hence, the Committee decided to reject the case.	

Case No.	6 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205000730AM20
RA File Number	039504000661 AM20
Licence No and Date	0310832194/14/10/2019
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	7 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205000729AM20
RA File Number	039504000662 AM20

Licence No and Date	0310832193/14/10/2019
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	8 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205000763AM20
RA File Number	052404000375 AM20
Licence No and Date	0510412231/23/10/2019
Norms Committee Decision:	
Shri Harshvardhan Nanda, Director, Shri Suresh Chandra Dhyani, General Manager and Shri Arun Khetan had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation it has been decided to call for following information/documents from the firm: - I. Since details of import and export are vogue in nature provide suitable documents for clarification. II. Also, COA of import only indicates Aldehyde content and not complete COA. Provide complete COA of import items. III. Percentage net content of (i) Orange Aldehyde (ii) D Limonene and (iii) Orange Oil 10X in import. IV. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	9 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00006311AM23
RA File Number	039504000760 AM20
Licence No and Date	0310832692/11/11/2019
Norms Committee Decision:	
The Committee considered the request of firm for review of ad-hoc norms and based on information provided by the firm; it was decided to seek comments from concern ministry or department. Also, may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	10 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

and Date	
HQ File Number	018205000947AM20
RA File Number	052404000601 AM20
Licence No and Date	0510413159/01/01/2020
Norms Committee Decision: Shri Harshvardhan Nanda, Director, Shri Suresh Chandra Dhyani, General Manager and Shri Arun Khetan had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation it has been decided to call for following information/documents from the firm: - I. Since details of import and export are vogue in nature provide suitable documents for clarification. II. Also, COA of import only indicates Aldehyde content and not complete COA. Provide complete COA of import items. III. Percentage net content of (i) Orange Aldehyde (ii) D Limonene and (iii) Orange Oil 10X in import. IV. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	11 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205001170AM20
RA File Number	039504001136 AM20
Licence No and Date	0310835545/20/03/2020
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	12 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205001184AM21
RA File Number	039504001243 AM20
Licence No and Date	0310835621/18/04/2020
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	13 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	JINDAL DRUGS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM REVIW00405134AM22													
RA File Number	039404000005 AM21													
Licence No and Date	0310835906/25/04/2020													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: - <table border="1" data-bbox="197 666 1437 850"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>MENTHOL CRYSTALS</td> <td>1 Kg.</td> <td>1</td> <td>L- MENTHOL</td> <td>1.02 kg.</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty.	MENTHOL CRYSTALS	1 Kg.	1	L- MENTHOL	1.02 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
MENTHOL CRYSTALS	1 Kg.	1	L- MENTHOL	1.02 kg.										

Case No.	14 / NC/3/MEET/May/202324/4													
Case Status	Case Approved													
Party Name	JINDAL DRUGS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM REVIW00405090AM22													
RA File Number	039404000003 AM21													
Licence No and Date	0310835903/25/04/2020													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: - <table border="1" data-bbox="197 1596 1437 1780"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>MENTHOL CRYSTALS</td> <td>1 Kg.</td> <td>1</td> <td>L- MENTHOL</td> <td>1.02 kg.</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC					Export Product	Qty.	Sl. No.	Import Items	Qty.	MENTHOL CRYSTALS	1 Kg.	1	L- MENTHOL	1.02 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
MENTHOL CRYSTALS	1 Kg.	1	L- MENTHOL	1.02 kg.										

Case No.	15 / NC/3/MEET/May/202324/4
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Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205001220AM21
RA File Number	039504001109 AM20
Licence No and Date	0310835972/26/04/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	16 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205001254AM21
RA File Number	039504000020 AM21
Licence No and Date	0310836081/04/05/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	17 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	018205001364AM21
RA File Number	039504000105 AM21
Licence No and Date	0310836584/09/06/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	18 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00005708AM23
RA File Number	052404000277 AM21
Licence No and	0510415162/09/09/2020

Date	
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	19 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00005662AM23
RA File Number	342404000171 AM21
Licence No and Date	3410046407/18/09/2020
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	20 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	BRAWN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM REVIW00006171AM23
RA File Number	05AX04000865 AM23
Licence No and Date	0511013337/21/06/2022
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	21 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	BLUE JET HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00003358AM23
RA File Number	03AX04002988 AM23
Licence No and Date	0311018145/25/09/2022
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the	

authorization holder, alongwith statement of the export and import product duly signed by CA.

Case No.	22 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00004277AM23
RA File Number	05AX04002083 AM23
Licence No and Date	0511015742/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Easy five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5ml contains 1 dose) with Vaccine Vial Monitor	01 million Vials	1	Diphtheria Bulk	13.33 Litre
		2	Tetanus Toxoid	5.23 Litre
		3	Pertussis Bulk	86.46 Litre
		4	Aluminium Phosphate Gel	68.75 Kg.
		5	Rubber Stopper	1010000 Numbers
		6	Electronic Temperature Data Logger	1262.5 Numbers
		7	VVM DOT 14	1015000 Numbers
		8	AGS Hb Purification Mabs Column	5.4 Litre
		9	Tetanus Toxoid for Conjugation	6.15 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00004274AM23
RA File Number	05AX04002301 AM23
Licence No and Date	0511015737/10/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Easy five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 5.0 ml contains 10 dose) with Vaccine Vial Monitor	100,000 Vials	1	Diphtheria Bulk	13.33 Litre
		2	Tetanus Toxoid	5.23 Litre
		3	Pertussis Bulk	86.46 Litre
		4	Aluminium Phosphate Gel	68.75 Kg.
		5	Rubber Stopper	1010000 Numbers
		6	Electronic Temperature Data Logger	1262.5 Numbers
		7	VVM DOT 14	1015000 Numbers
		8	AGS Hb Purification Mabs Column	5.4 Litre

		9	Tetanus Toxoid for Conjugation	6.15 Litre
RA concerned may take further necessary action as per above decision of NC.				

Case No.	24 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	PANACEA BIOTEC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00004292AM23
RA File Number	05AX04002111 AM23
Licence No and Date	0511015766/11/11/2022
Norms Committee Decision:	
The firm vide e-mail dated 17.05.2023 has informed that they have surrender their above license. In view of e-mail of firm, the Committee decided to withdraw the case	

Case No.	25 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005768AM23
RA File Number	05AX04003041 AM23
Licence No and Date	0511016882/17/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	26 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005804AM23
RA File Number	05AX04002999 AM23
Licence No and Date	0511016918/18/01/2023
Norms Committee Decision:	

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -

1. **1. Percentage purity of Import alongwith CoA from Foreign Buyer.**
2. **Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.**

Case No.	27 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MICROTROL STERILISATION SERVICES PVT.LTD.
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005834AM23
RA File Number	07AX04001525 AM23
Licence No and Date	0711006236/19/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	28 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	JUBILANT INGREVIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005825AM23
RA File Number	05AX04003069 AM23
Licence No and Date	0511016941/19/01/2023
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -	
i. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. ii. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	29 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

HQ File Number	HQRNORM APPLY 00005822AM23										
RA File Number	31AX04000319 AM23										
Licence No and Date	3111001972/19/01/2023										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: - <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>CYANAMIDE SOLUTION 50% (SOLUTION)</td> <td>1 Kg.</td> <td>1</td> <td>CALCIUM CYANAMIDE</td> <td>1.20 kg.</td> </tr> </tbody> </table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	CYANAMIDE SOLUTION 50% (SOLUTION)	1 Kg.	1	CALCIUM CYANAMIDE	1.20 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
CYANAMIDE SOLUTION 50% (SOLUTION)	1 Kg.	1	CALCIUM CYANAMIDE	1.20 kg.							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	30 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005820AM23
RA File Number	07AX04001513 AM23
Licence No and Date	0711006229/19/01/2023
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	31 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005817AM23
RA File Number	34AX04000948 AM23
Licence No and Date	3411003270/19/01/2023
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	32 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005814AM23
RA File Number	03AX04005159 AM23
Licence No and Date	0311020797/19/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	33 / NC/3/MEET/May/202324/4													
Case Status	Case Approved													
Party Name	YASHO INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM APPLY 00005813AM23													
RA File Number	03AX04005218 AM23													
Licence No and Date	0311020796/19/01/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Feb/202223/20 dated 24/01/2023 against advance authorization No. 0311016039 dated 03/07/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td rowspan="2">TETRA BENZYL THIURAM DISULFIDE (QUREACC TBZTD)</td><td rowspan="2">1 Kg.</td><td>1</td><td>DIBENZYLAMINE</td><td>0.74 kg.</td></tr><tr><td>2</td><td>CARBON DISULPHIDE</td><td>0.285 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	TETRA BENZYL THIURAM DISULFIDE (QUREACC TBZTD)	1 Kg.	1	DIBENZYLAMINE	0.74 kg.	2	CARBON DISULPHIDE	0.285 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
TETRA BENZYL THIURAM DISULFIDE (QUREACC TBZTD)	1 Kg.	1	DIBENZYLAMINE	0.74 kg.										
		2	CARBON DISULPHIDE	0.285 kg.										
RA concerned may take further necessary action as per above decision of NC														

Case No.	34 / NC/3/MEET/May/202324/4
Case Status	Case Deferred

Party Name	LECILITE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005848AM23
RA File Number	50AX04000092 AM23
Licence No and Date	5011000769/20/01/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Manufacture process in details indicate wastage at each step of manufacture. 2. Justification for 66% wastage. 3. Quantity of by product obtained and its commercial value. 4. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	35 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SUMAR BIOTECH LLP
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005852AM23
RA File Number	02AX04000593 AM23
Licence No and Date	0211003713/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to refer the case to Department of Bio-Technology for obtaining their comments.	

Case No.	36 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005857AM23
RA File Number	08AX04001681 AM23
Licence No and Date	0811007072/21/01/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -	

1. End use of export product.
2. Complete chemistry on molar basis with stichometric balance, Molecular weight and percentage yield at every stage of reaction.
3. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.

Case No.	37 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	AARTI PHARMALABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005863AM23
RA File Number	03AX04005211 AM23
Licence No and Date	0311020885/23/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	38 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005864AM23
RA File Number	03AX04005046 AM23
Licence No and Date	0311020890/23/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	39 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	ALCHEMIE FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005865AM23
RA File Number	03AX04005032 AM23
Licence No and Date	0311020892/23/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
N.N, DIETHYL META TOLUIDINE	1 Kg.	1	Meta Toluidine	0.6905 Kg.
		2	ETHANOL	0.594 Kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	40 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	ALCHEMIE FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005866AM23
RA File Number	03AX04005018 AM23
Licence No and Date	0311020895/23/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Feb/202223/20 dated 24/02/2023** against advance authorization No. **0311015970 dated 29/06/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
N, ETHYL ORTHO TOLUIDINE (NEOT)	1 kg	1	ORTHOTOLUIDINE	0.834 kg.
		2	DENATURRED ETHYL ALCOHOL	0.358 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	41 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005868AM23
RA File Number	07AX04001590 AM23
Licence No and Date	0711006247/23/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	42 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005889AM23
RA File Number	09AX04000921 AM23
Licence No and Date	0911004310/24/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	43 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005897AM23
RA File Number	34AX04000965 AM23
Licence No and Date	3411003278/24/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	44 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	ALCHEMIE FINECHEM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

and Date																							
HQ File Number	HQRNORM APPLY 00005898AM23																						
RA File Number	03AX04005033 AM23																						
Licence No and Date	0311020946/24/01/2023																						
Norms Committee Decision:																							
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -																							
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="4">N, ETHYL N,BENZYL ANILINE SULPHONIC ACID(N,ETHYL-N-(3SULFOBENZYL) ANILINE</td> <td rowspan="4">1 Kg.</td> <td>1</td> <td>ANILINE</td> <td>0.40 Kg.</td> </tr> <tr> <td>2</td> <td>BENZYL CHLORIDE</td> <td>0.54 Kg.</td> </tr> <tr> <td>3</td> <td>CAUSTIC SODA LYE</td> <td>0.344 Kg.</td> </tr> <tr> <td>4</td> <td>DENATURED ETHYL ALCOHOL</td> <td>0.198 Kg.</td> </tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	N, ETHYL N,BENZYL ANILINE SULPHONIC ACID(N,ETHYL-N-(3SULFOBENZYL) ANILINE	1 Kg.	1	ANILINE	0.40 Kg.	2	BENZYL CHLORIDE	0.54 Kg.	3	CAUSTIC SODA LYE	0.344 Kg.	4	DENATURED ETHYL ALCOHOL	0.198 Kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.																			
N, ETHYL N,BENZYL ANILINE SULPHONIC ACID(N,ETHYL-N-(3SULFOBENZYL) ANILINE	1 Kg.	1	ANILINE	0.40 Kg.																			
		2	BENZYL CHLORIDE	0.54 Kg.																			
		3	CAUSTIC SODA LYE	0.344 Kg.																			
		4	DENATURED ETHYL ALCOHOL	0.198 Kg.																			
RA concerned may take further necessary action as per above decision of NC.																							

Case No.	45 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RAVOO'S LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005905AM23
RA File Number	09AX04000930 AM23
Licence No and Date	0911004357/24/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	46 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SANJIVANI PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

HQ File Number	HQRNORM APPLY 00005920AM23
RA File Number	34AX04000896 AM23
Licence No and Date	3411003302/25/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	47 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005910AM23
RA File Number	05AX04003110 AM23
Licence No and Date	0511017012/25/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	48 / NC/3/MEET/May/202324/4													
Case Status	Case Approved													
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM APPLY 00005915AM23													
RA File Number	31AX04000298 AM23													
Licence No and Date	3111001989/25/01/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Jan/202223 dated 23/01/2023 against advance authorization No. 3110066712 dated 01/05/2017 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr><tr><td rowspan="2">2 ,6 Xylidine</td><td rowspan="2">500 MT</td><td>1</td><td>2,6 xylenol</td><td>700 MT</td></tr><tr><td>2</td><td>Catalyst (PD on Alumina Catalyst (Pd</td><td>0.805 MT</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	2 ,6 Xylidine	500 MT	1	2,6 xylenol	700 MT	2	Catalyst (PD on Alumina Catalyst (Pd	0.805 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
2 ,6 Xylidine	500 MT	1	2,6 xylenol	700 MT										
		2	Catalyst (PD on Alumina Catalyst (Pd	0.805 MT										

			content 0.4%-0.5%)	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	49 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	GLENFIN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005932AM23
RA File Number	03AX04005254 AM23
Licence No and Date	0311020990/27/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No. NC/3/MEET/Oct/202223/11 dated 31/10/2022** against advance authorization **No. 0311011451 dated 16/02/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
1-(4-Hydroxyphenyl)-heptane-1,3-dione	1 Kg.	1	4-Hydroxyacetophenone	0.79 kg.
		2	Tetrahydrofuran	2.30 kg.
		3	n Valeric Acid	0.69 kg.
		4	Sodium Tertiary Butoxide	1.65 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	50 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005943AM23

RA File Number	09AX04000960 AM23
Licence No and Date	0911004371/27/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	51 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005935AM23
RA File Number	03AX04005248 AM23
Licence No and Date	0311020993/27/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	52 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005948AM23
RA File Number	34AX04000980 AM23
Licence No and Date	3411003310/28/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	53 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005968AM23
RA File Number	03AX04005323 AM23
Licence No and Date	0311021042/30/01/2023
Norms Committee Decision:	

Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA

Case No.	54 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005962AM23
RA File Number	03AX04005338 AM23
Licence No and Date	0311021031/30/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	55 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SOLARA ACTIVE PHARMA SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006002AM23
RA File Number	04AX04000932 AM23
Licence No and Date	0411004841/31/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	56 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006001AM23
RA File Number	03AX04005245 AM23
Licence No and Date	0311021062/31/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	57 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005992AM23
RA File Number	05AX04003132 AM23
Licence No and Date	0511017077/31/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	58 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005991AM23
RA File Number	08AX04001832 AM23
Licence No and Date	0811007126/31/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	59 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00005989AM23
RA File Number	31AX04000316 AM23
Licence No and Date	3111001996/31/01/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	60 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00006022AM23
RA File Number	05AX04003065 AM23
Licence No and Date	0511017109/01/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	61 / NC/3/MEET/May/202324/4													
Case Status	Case Approved													
Party Name	TADIMETY AROMATICS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM APPLY 00006024AM23													
RA File Number	07AX04001661 AM23													
Licence No and Date	0711006331/01/02/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Mar/202223/22 dated 24/03/2023 against advance authorization No.0711005697 dated 14/11/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Phenoxy Ethyl Iso Butyrate</td><td>1 Kg.</td><td>1</td><td>Iso Butyric Acid</td><td>0.498 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Phenoxy Ethyl Iso Butyrate	1 Kg.	1	Iso Butyric Acid	0.498 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Phenoxy Ethyl Iso Butyrate	1 Kg.	1	Iso Butyric Acid	0.498 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	62 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	CLAROID PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006027AM23
RA File Number	08AX04001720 AM23
Licence No and Date	0811007147/01/02/2023
Norms Committee Decision:	

Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.

Case No.	63 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006034AM23
RA File Number	56AX04000363 AM23
Licence No and Date	5611001525/02/02/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Specification and CoA of import item from foreign supplier. 2. Differentiate between specification of export and import item. 3. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	64 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006043AM23
RA File Number	07AX04001666 AM23
Licence No and Date	0711006341/02/02/2023
Norms Committee Decision: Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	65 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006048AM23
RA File Number	07AX04001667 AM23
Licence No and Date	0711006347/02/02/2023
Norms Committee Decision:	

Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA

Case No.	66 / NC/3/MEET/May/202324/4
Case Status	Case Approved
Party Name	NEW ALLIANCE FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006057AM23
RA File Number	03AX04005416 AM23
Licence No and Date	0311021123/03/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
EDTA DIAMMONIUM (LIQUID) ASSAY MIN.45%	1 kg.	1	EDTA (ETHYLENE DIAMINE TETRA ACETIC ACID) ASSAY MIN.98%	0.445 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	67 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006058AM23
RA File Number	03AX04005325 AM23
Licence No and Date	0311021126/03/02/2023

Norms Committee Decision:

Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.

Case No.	68 / NC/3/MEET/May/202324/4
Case Status	Case Approved

Party Name	CLARIANT INDIA LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023																
HQ File Number	HQRNORM APPLY 00006061AM23																
RA File Number	03AX04005405 AM23																
Licence No and Date	0311021129/03/02/2023																
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Jan/202223/18 dated 23/01/2023 against advance authorization No. 0911003620 dated 13/09/2022, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: - <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="3">PIROCTONE OLAMINE OR VIPIROX (Octopirox Plus)</td><td rowspan="3">1 kg.</td><td>1</td><td>Dimethyl Acrylic Acid Ester</td><td>0.84 kg.</td></tr> <tr> <td>2</td><td>Hydroxyl Amine Hydrochloride</td><td>0.73 kg</td></tr> <tr> <td>3</td><td>Isononyl Acid Chloride</td><td>1.30 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty.	PIROCTONE OLAMINE OR VIPIROX (Octopirox Plus)	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.	2	Hydroxyl Amine Hydrochloride	0.73 kg	3	Isononyl Acid Chloride	1.30 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.													
PIROCTONE OLAMINE OR VIPIROX (Octopirox Plus)	1 kg.	1	Dimethyl Acrylic Acid Ester	0.84 kg.													
		2	Hydroxyl Amine Hydrochloride	0.73 kg													
		3	Isononyl Acid Chloride	1.30 kg.													

Case No.	69 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SHIVA BIO CHEM INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006072AM23
RA File Number	50AX04000100 AM23
Licence No and Date	5011000784/03/02/2023
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Percentage purity of import and export item. 2. Moisture content in export and import. 3. Justification for losses in manufacture process. 4. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith	

statement of the export and import product duly signed by CA.

Case No.	70 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006093AM23
RA File Number	09AX04000829 AM23
Licence No and Date	0911004417/06/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	71 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006101AM23
RA File Number	03AX04005404 AM23
Licence No and Date	0311021175/06/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	72 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006103AM23
RA File Number	05AX04003187 AM23
Licence No and Date	0511017188/06/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	73 / NC/3/MEET/May/202324/4
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Case Status	Case Deferred
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006122AM23
RA File Number	03AX04005303 AM23
Licence No and Date	0311021200/07/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	74 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006123AM23
RA File Number	03AX04005375 AM23
Licence No and Date	0311021202/07/02/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	75 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	KALPSUTRA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006134AM23
RA File Number	03AX04003729 AM23
Licence No and Date	0311021217/07/02/2023
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Percentage yield at each stage of reaction. 2. Quantity and value of byproducts obtained and their commercial value. 3. Stichometric balance on molar basis to arrive at the quantity of Raw Material asked. 4. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	76 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006153AM23
RA File Number	34AX04001000 AM23
Licence No and Date	3411003357/07/02/2023
Norms Committee Decision: Deferred for comments of TE.Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	77 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006165AM23
RA File Number	03AX04005445 AM23
Licence No and Date	0311021243/08/02/2023
Norms Committee Decision: Deferred for comments of TE.Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	78 / NC/3/MEET/May/202324/4			
Case Status	Case Approved			
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023			
HQ File Number	HQRNORM APPLY 00006168AM23			
RA File Number	26AX04000089 AM23			
Licence No and Date	2611000839/08/02/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No. NC/3/MEET/Dec/202223/15 dated 29/12/2022 against advance authorization No. 2611000623 dated 20/06/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				

ORCANOX	1 Kg.	1	SCLAREOL	1.1768 kg.
		2	TERT - AMYL ALCOHOL	1.00 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	79 / NC/3/MEET/May/202324/4			
Case Status	Case Approved			
Party Name	INDO AMINES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023			
HQ File Number	HQRNORM APPLY 00006185AM23			
RA File Number	03AX04005422 AM23			
Licence No and Date	0311021274/09/02/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				

Case No.	80 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00006212AM23
RA File Number	34AX04001024 AM23
Licence No and Date	3411003367/09/02/2023
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: -	

1. **The export (End Product) is OrthoNitroToluene (ONT) therefore, reason for giving chemical reaction between ONT and Hydrogen to Ortho-Toluidine.**
2. **Commercial value of byproducts MNT, PNT, DNT with evidence.**
3. **Nitric Acid, Sulphuric Acid and Soda Ash should be used indigenously but, in the Annexure, -4E indigenous item have not been shown.**
4. **Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA**

Case No.	81 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SOLARA ACTIVE PHARMA SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000672AM24
RA File Number	04AX04000094 AM24
Licence No and Date	0411005356/08/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	82 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SOLARA ACTIVE PHARMA SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000671AM24
RA File Number	04AX04000090 AM24
Licence No and Date	0411005354/08/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	83 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000668AM24
RA File Number	09AX04000119 AM24
Licence No and Date	0911004980/08/05/2023
Norms Committee Decision:	

Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.

Case No.	84 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000696AM24
RA File Number	09AX04000101 AM24
Licence No and Date	0911004999/09/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	85 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ALKEM LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000683AM24
RA File Number	03AX04000499 AM24
Licence No and Date	0311023438/09/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	86 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	RUMIT LIFE CARE
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000710AM24
RA File Number	03AX04000424 AM24
Licence No and Date	0311023459/09/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	87 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HINDYS LAB PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000706AM24
RA File Number	09AX04001065 AM23
Licence No and Date	0911005002/09/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	88 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000699AM24
RA File Number	07AX04000168 AM24
Licence No and Date	0711007506/09/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	89 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000743AM24
RA File Number	08AX04000207 AM24
Licence No and Date	0811008136/10/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	90 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MEDICLONE HEALTHCARE PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00000746AM24
RA File Number	04AX04000118 AM24
Licence No and Date	0411005383/10/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	91 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000742AM24
RA File Number	08AX04000208 AM24
Licence No and Date	0811008135/10/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	92 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000728AM24
RA File Number	09AX04001162 AM23
Licence No and Date	0911005006/10/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	93 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000723AM24
RA File Number	09AX04001135 AM23
Licence No and	0911005005/10/05/2023

Date	
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	94 / NC/3/MEET/May/202324/4													
Case Status	Case Approved													
Party Name	SHREE BANKEY BEHARI LAL FLAVORS													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023													
HQ File Number	HQRNORM APPLY 00000714AM24													
RA File Number	05AX04000070 AM24													
Licence No and Date	0511018734/10/05/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>MENTHOL CRYSTAL/MENTHOL RICE</td><td>1 kg.</td><td>1</td><td>L MENTHOL MOLTEN MENTHOL LIQUID</td><td>1.02 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	MENTHOL CRYSTAL/MENTHOL RICE	1 kg.	1	L MENTHOL MOLTEN MENTHOL LIQUID	1.02 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
MENTHOL CRYSTAL/MENTHOL RICE	1 kg.	1	L MENTHOL MOLTEN MENTHOL LIQUID	1.02 kg.										
RA concerned may take further necessary action as per above decision of NC														

Case No.	95 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MEDREICH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000768AM24
RA File Number	07AX04000187 AM24
Licence No and Date	0711007535/11/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	96 / NC/3/MEET/May/202324/4			
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Case Status	Case Deferred
Party Name	SATYADEVA PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000775AM24
RA File Number	09AX04000090 AM24
Licence No and Date	0911005025/11/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	97 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000782AM24
RA File Number	03AX04000570 AM24
Licence No and Date	0311023542/12/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	

Case No.	98 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000789AM24
RA File Number	09AX04000030 AM24
Licence No and Date	0911005027/12/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	99 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023

HQ File Number	HQRNORM APPLY 00000802AM24
RA File Number	07AX04000198 AM24
Licence No and Date	0711007559/12/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA.	

Case No.	100 / NC/3/MEET/May/202324/4
Case Status	Case Deferred
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 4 and 26/05/2023
HQ File Number	HQRNORM APPLY 00000803AM24
RA File Number	07AX04000199 AM24
Licence No and Date	0711007560/12/05/2023
Norms Committee Decision:	
Deferred for comments of TE. Also, we may call sample of shipping bills and bill of entry from the authorization holder, alongwith statement of the export and import product duly signed by CA	